

**TELECOM REGULATORY AUTHORITY OF INDIA**

**7<sup>th</sup> March, 2006**

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**TRAI relaxes reporting requirement in respect of tariff plans  
offered by telecom access providers to bulk customers**

TRAI has vide Telecommunication Tariff (42<sup>nd</sup> Amendment) Order dated 7<sup>th</sup> March, 2006 exempted tariff plans by telecom access providers to bulk customers, such as Corporates and Small & Medium Enterprises, from the requirement of reporting within seven days after implementation. Further, the ceiling of twenty five tariff plans shall not be applicable to tariff plans offered by telecom access providers to bulk customers.

However, all such tariff plans shall be consistent with the regulatory principles in all respects, which inter-alia include IUC compliance, Non-discrimination and Non-predation. The operators shall also furnish to TRAI on quarterly basis, a certificate to this effect along with brief details about the number of plans and the bulk customers availing them. Excluding such tariff plans from the normal reporting requirement shall have the additional benefit of allowing the Authority to focus more on monitoring of tariffs for individual customers, a category that deserves greater attention.